

ORISSA ACT 21 OF 1975

THE ORISSA SURVEY AND SETTLEMENT (AMENDMENT) ACT, 1975

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(AMENDMENT) ACT, 1975**

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AN ACT TO AMEND THE ORISSA SURVEY AND SETTLEMENT ACT, 1958

Be it enacted by the Legislature of the State of Orissa in the Twenty-sixth Year of the Republic of India, as follows :—

Short title 1. This Act may be called the Orissa Survey and Settlement (Amendment) Act, 1975.

Amendment of section 6-D, Orissa Act 3 of 1959. 2. In section 6-D of the Orissa Survey and Settlement Act, 1958 (hereinafter referred to as the principal Act), for clause (b), the following clause shall be substituted, namely:—

“(b) on application against an appellate order under section 6-B presented within one year from the said date;”.

Amendment of section 15, Orissa Act 3 of 1959. 3. In section 15 of the principal Act, for clause (b) (excluding the proviso), the following clause shall be substituted, namely:—

“(b) on application against an appellate order under section 12-A presented within one year from the date of final publication under section 12-B, the revision of any record-of-rights or any portion thereof but not so as to affect any order passed by a Civil Court under section 42:”.

Amendment of section 25, Orissa Act 3 of 1959. 4. In section 25 of the principal Act, for clause (b), the following clause shall be substituted, namely:—

“(b) on application against an order under sub-section (2) of section 22 presented within one year from the said date;”.

Savings 5. Notwithstanding anything contained in the principal Act as amended by this Act, the period of limitation for presentation of an application for revision before the Board of Revenue under the principal Act shall, where the relevant date of final publication has occurred prior to the commencement of this Act, be two years from the said date.